

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

18

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/312/IB/2018, MA/100/IB/2018  
PETITION NUMBER : CP/616/IB/2017  
NAME OF THE PETITIONER(S) : KARTHIGA  
NAME OF THE RESPONDENT(S) : AGARWAL COAL CORPORATION PVT LTD & 1  
UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1 JAYANTH VISWANATHAN

PCS  
for RP

V Jayant

**ORDER**

Counsel representing the RP present. No representation on behalf of the Respondent. The Operational Creditor is directed to make submissions regarding the recommendations of the COC for the amount claimed by the Operational Creditor, especially with respect to any liability that may arise due to the operational debt in the books of Corporate Debtor. With regard to the waiver of the publication of EOI, the issue will be taken up along with the submissions to be made by the Operational Creditor. The Resolution Professional expressed that the period of extended CIRP has already ended on 12.08.2018. They have also filed an application regarding the exclusion of certain period of time due to calculation of the CIRP period. This issue will also be taken up on 28.08.2018. Matter is adjourned. **Put up on 28.08.2018.**

<sup>-sd/-</sup>  
(S VIJAYARAGHAVAN)  
Member (Technical)

<sup>-sd/-</sup>  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)